

party no.2 with full dignity and honour as his lawful wife, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned JM, Ranchi in connection with Complaint Case No.4472 of 2019 with the condition that he will co-operate with the trial of the case with condition that he will keep and maintain the opposite party no.2 with full dignity and honour as his lawful wife and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case, the petitioner appears before the trial court on 28th September, 2021 and if the opposite party no.2 does not agree to resume conjugal life with the petitioner or does not appear before the trial court, still the petitioner will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned JM, Ranchi in connection with Complaint Case No.4472 of 2019 **with the condition that he will co-operate with the trial of the case and he will keep and maintain the opposite party number of as his lawful wife with full dignity and honour as and when the opposite party no. 2 becomes ready to resume conjugal life with the petitioner** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)